

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.73/TL/2025**

Subject : Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 and its subsequent Clarification and replacement, if any, with respect to grant of Transmission License to Paradeep Transmission Limited.

Petitioner : Paradeep Transmission Limited (PTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

**Petition No. 74/AT/2025**

Subject : Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of Rs. 2,561.83 million per annum up to the validity of TSA for the "Transmission system for evacuation of power from "EASTERN REGION EXPANSION SCHEME-XXXIV (ERES-XXXIV)" being established by the Petitioner.

Petitioner : Paradeep Transmission Limited (PTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **28.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, PTL  
Shri Kartikay Trivedi, Advocate, PTL  
Shri Shantanu Singh, Advocate, PTL  
Shri Jatin Mahani, PTL  
Shri Akshayvat Kislay, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petitions had been filed for the grant of a transmission licence to establish the "Transmission System for evacuation of power from Eastern Region Expansion Scheme XXXIV (ERES- XXXIV)" ('the Project') and for the adoption of transmission charges in respect of the Project discovered pursuant to the tariff based competitive bidding process.



2. The representative of the Respondent, CTUIL, submitted that CTUIL has already filed its recommendations under Section 15(4) of the Electricity Act, 2003, for the grant of a transmission licence to the Petitioner.

3. After hearing the learned counsel for the Petitioner and the representative of CTUIL, the Commission directed as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
- (b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s) within a week thereafter.
- (c) In Petition No. 73/T/2025, CTUIL and OPTCL were directed to file the following information on an affidavit within two weeks:

(i) Inter-Connecting Upstream and Downstream Transmission Systems in following table:

S. No.	Particulars	Detail of the transmission system	STU/ISTS	Implementing Agency	Implementation mode (RTM/TBCB)	Commissioning Schedule/ status
1	Upstream Transmission system					
2	Downstream transmission system					

(ii) The details of the connectivity/ GNA granted and/ or applications received at Paradeep ISTS S/s and Paradeep (OPTCL) as per the following table with the relevant documents:

S. No.	Applicant name	Type of applicant (generator/ bulk consumer/ distribution licensee etc.)	Quantum of connectivity/ GNA granted/ applied for (in MW)	Start date of connectivity/ GNA	Con BGs furnished
1.					

4. Subject to the above, an order in Petition No. 73/TL/2025 was reserved. However, Petition No. 74/AT/2025 will be listed for the hearing on **13.2.2025**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**

